Central Administrative Tribunal, Principal Bench

Original Application No.2450 of 2002 M.A.No.2061/2002

New Delhi, this the 20th day of September, 2002

Hon'ble Mr. Justice V.S. Aggarwal, Chairman Hon'ble Mr. M.P. Singh, Member (A)

- 1.Shri Umesh Chandra Aggarwal
 Engineer (E-II)
 Refining Technology Division
 Indian Institute of Petroleum
 Dehradun
- 2.Shri Rameshwar Prasad
 Engineer (E-II)
 CSIR Lab.
 Indian Institute of Petroleum
 Dehradun
- 3.Shri B.M.Shukla, Engineer (E-II) CSIR Lab. Indian Institute of Petroleum Dehradun

.... Applicants

(By Advocate: Shri B.S.Mainee)

<u>Versus</u>

Union of India, through

- 1.The President
 Council of Scientific &
 Industrial Research (CSIR)
 Anusandhan Bhawan,
 Rafi Marg,
 New Delhi.
- 2. The Vice President
 Council of Scientific &
 Industrial Research (CSIR)
 Anusandhan Bhawan,
 Rafi Marg,
 New Delhi.
- 3.The Director General Indian Institute of Petroleum Dehradun

...Respondents

ORDER(ORAL)

By Justice V.S. Aggarwal, Chairman

The applicants have been promoted from Scientist B' to Scientist C', thereafter from Scientist C' to Scientist E-1' and then from Scientist E-1' to Scientist

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`E-II'. It is stated that Assessment Committee meeting was held on 7.6.2002 and 8.6.2002 in which all those Scientists E-II who have completed five years in six consecutive years, were called for interview. The grievance of the applicants is that though they were eligible, they were declared unsuitable. Against the same, the appeals are stated to be pending with the Director General, Council of Scientific and Industrial Research (CSIR).

- 2. Applicants seek reliefs that Director General, CSIR should be directed to decide the appeals by passing a speaking order and further to restrain the respondents from conducting next assessment for the next chance till the time the appeals are decided.
- Taking up the second prayer in the first instance, at the outset it may be stated that once the appeals are pending with the Director General, CSIR, if any interim relief has to be claimed, the applicants may, if so advised, apply to the said forum. It would be inappropriate for this Tribunal in this regard to intervene at this stage.

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As regards disposal of the appeals, the same are stated to have been filed sometime in July and August, 2002. It is directed that the Director General, CSIR will consider and decide the appeals preferably within three months from the receipt of the certified copy of the order. It would be highly appreciated if a speaking order as such

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is passed. By way of abundant caution, it is made clear that nothing said herein should be taken as an expression on the merits of the case.

(M.P. Singh)
Member(A)

(V.S. Aggarwal) Chairman

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